

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 35/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th January 2018, 10.30 A.M

Name of the Company	Electro Pole Products Pvt.Ltd.-Vs-APE Power Pvt. Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

⇒ Sandeep Joshi, } Petitioner

S-Joshi

1. NEHA SOMANI,
Practising Company Secretary

} Corporate Debtor

Somanani
9/1/2018

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and reply. Prayer is allowed. Vakalatnama along with Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 30/01/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)